

ITEM NO.4

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8232/2016
(Arising out of impugned final judgment and order dated 27/05/2016
in CRLA No. 1948/2007 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)
RISHI TANDON

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH
(With appln.(s) for exemption from filing O.T. and interim relief
and office report)

Respondent(s)

Date : 25/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Shekhar G. Devasa, Adv.

Mr. Rohit Pandey, Adv.

Mr. Manish Tiwari, Adv.

Mr. Anup Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Perused the Office Report dated 19-11-2016.

We direct the Registry to list the matter immediately after
service is complete on the sole respondent viz. State of U.P.

(VISHAL ANAND) (SNEH LATA SHARMA)

COURT MASTER

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